

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Single Member Bench

Court – I

Excise Appeal No. 30303 of 2019

(Arising out of Order-in-Original No.TTD-EXCUS-000-COM-08-18-19 dt.30.01.2019 passed
by Commr of Central Tax, Tirupati-GST)

M/s JSW Cement Ltd,
212, Survey No.208, 209, 206,
Bilkalagudur Village, Gadivemula,
Kurnool – 518 508, Andhra Pradesh

.....Appellant*VERSUS*

**Commissioner of Central Tax –
Tirupati - GST**

Tirupati Commissionerate,
West Church Compound, MR Palli
Road, Chittoor, AP – 517 507

.....Respondent**Appearance**

Shri M.S. Nagaraja, Advocate for the Appellant.

Shri A. Rangadham, Authorized Representative for the Respondent.

Coram:**HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)****FINAL ORDER No. A/31063/2019****Date of Hearing: 18.10.2019****Date of Decision: 14.11.2019****[Order per: P.V. SUBBA RAO.]**

1. This appeal is filed by the appellant against Order-in-Original No.TTD-EXCUS-000-COM-08-18-19 dt.30.01.2019.

2. The appellant manufactures cement and sells it from the factory and also from their depots to customers. In cases where the appellant supplied the goods to customers on FOR destination basis for delivery at the buyer's premises, they had taken Cenvat credit on the services of Goods Transport

Agency (GTA) in relation to transportation of goods from the factory and depots to the buyer's premises. A show cause notice was issued on 20.06.2016 to the appellant seeking to deny the Cenvat credit and recover the same and impose penalties. After following due process, the original authority allowed Cenvat credit and dropped the demand except to the extent of Rs.3,44,228/- and interest on it. This credit has been disallowed by the Commissioner on the ground that the documents furnished by the appellant pertain to clearances of final products from the factory to the buyer's premises. Appellant is aggrieved by this denial of Cenvat credit and the order of its recovery and imposition of penalty to this extent. It is their submission that the purchase orders issued to them show sale in these cases was on FOR buyer's premises basis and therefore, they were entitled to Cenvat credit of the disputed amount. They, accordingly, prayed that the impugned order to the extent it was passed against their interest may be set aside and their appeal may be allowed.

3. Learned departmental representative, on the other hand, submits that the impugned order was passed by the learned adjudicating authority relying upon the order of the Tribunal in the case of M/s Ultratech Cement Ltd vs CC, CE & ST, Hyderabad as reported in 2016 (7) TMI 594. The relevant portion of the impugned order is as follows:

"26.4 I find that the case law of M/s Ultratech Cement Ltd vs CC, CE & ST, Hyderabad relied on by the assesses, Hon'ble CESTAT, Hyderabad held that the sale is on FOR (Free on Road) basis, the price is inclusive of freight charges, ownership responsibility continues till goods are handed over to the customer property in the goods passes from the seller to the buyer at premises of the buyer and accordingly, place of removal is to be considered as the buyers' premises and hence covered within the definition of input service under Rule 2(I) of CCR,2004 since the outward transportation service is used by the manufacturer for the clearance of the products upto the place of removal and hence Cenvat credit will be allowable. I find that the said case law relied on by the assessee is therefore squarely applicable to the facts of the present case."

4. Learned departmental representative submits that in Karnataka, on an identical issue in the case of Ultratech Cement Ltd, the original authority had denied the appellant Cenvat credit on GTA services availed for transport beyond the factory or depot to the buyer's premises where the goods were sold on FOR destination basis. In that case, on appeal the Commissioner (Appeals) allowed the CENVAT credit and the decision was also upheld by the Hon'ble CESTAT and Hon'ble High Court of Karnataka as reported in 2016 (44) STR 227 (Kar.). Revenue's appeal in the matter was decided by

the Hon'ble Apex Court in the case of CCE & ST vs Ultratech Cement Ltd [2018 (9) GSTL 337 (SC)] specifically holding that the Cenvat credit beyond the factory or depot to the buyer's premises is not permissible even in case of sale on FOR destination basis. A review petition filed against this decision of the Hon'ble Apex Court was dismissed as reported in *2018 (13) GSTL 1101 (SC)* in the following words "*Delay condoned. The instant review petition is filed against order dated 01.02.2018 whereby the aforementioned appeal was allowed. We have carefully gone through the review petition and connected papers. We find no error much less apparent in the order impugned. The review petition is, accordingly, dismissed.*" He would submit that this judgment of the Hon'ble Apex Court whereby the decision of Tribunal and the Hon'ble High Court were overruled was not considered by the learned adjudicating authority while deciding the matter and he may be given an opportunity to examine the matter in the light of this judgment. He further submits that the ratio of this judgment of the Hon'ble Apex Court has been followed by this bench in the case of Ultratech Cement Ltd in Appeal No. E/30147/2019 dt.06.6.2019.

5. I have considered the arguments on both sides and perused the records. The issue to be considered is whether the appellant is entitled to Cenvat credit on GTA services and if so, whether the amount denied in the impugned order has been correctly denied for the reasons mentioned therein. Undisputedly, cement has been sold in this case on FOR destination basis for delivery at the buyer's premises by the supplier. Cenvat Credit Rules permit availment of Cenvat credit on GTA services up to the place of removal. The question is whether in such a case, whether Cenvat credit on outward transportation to the buyer's premises is admissible. Identical issue was dealt with by the Hon'ble Apex Court in the case of Ultratech Cement Ltd [2018 (9) GSTL 337 (SC)]. Paras 2 to 13 of which are reproduced below:

"2. After hearing, the Adjudicating Authority passed Order-in-Original dated August 22, 2011 holding that once the final products are cleared from the factory premises, extending the credit beyond the point of clearance of final product is not permissible under Cenvat Credit Rules and post clearance use of services in transport of manufactured goods cannot be input service for the manufacture of final product. Further, the Adjudicating Authority held that CBEC vide its Circular No. 97/8/2007-ST, dated August 23, 2007 has clarified the definition of place of removal. With respect to fulfillment of requirement of Circular dated August 23, 2007, it was held that the assessee has not produced any documentary evidence to prove that conditions laid down vide Circular dated August 23, 2007 has been fulfilled. Accordingly, the Adjudicating Authority passed the order as under:

"(i) Demanding the irregular Cenvat credit availed on outward transportation of goods amounting to Rs. 25,66,131/- under Rule 14 of Cenvat Credit Rules, 2004 read with Section 11A of Central Excise Act, 1944;

(ii) Demanding interest under Rule 14 of Cenvat Credit Rules, 2004 read with Section 11AB of Central Excise Act, 1944 read with Section 75 of the Finance Act, 1994;

(iii) Did not order for initiation of action under Rule 15(1) of Cenvat Credit Rules, 2004 read with Rule 25 of Central Excise Rules, 2002;

(iv) Imposed penalty of Rs. 25,66,131/- under Rule 15(3) of Cenvat Credit Rules, 2004;

(v) Imposed penalty of Rs. 1,00,000/- under Rule 25 of Central Excise Rules, 2002."

3. Aggrieved by the Order-in-Original No. 24/2011, dated August 22, 2011, respondent/assessee preferred an appeal before Commissioner (Appeals). The Commissioner (Appeals) vide Order-in-Appeal No. 57/2012-C.E., dated March 15, 2012 allowed the appeal and set aside the Order-in-Original holding that assessee is eligible for availment of Service Tax paid on GTA service on the outward freight from the factory to the customers' premises as per the Board's Circular 97/8/2007-Service Tax, dated August 23, 2007. It was now the turn of the Revenue to feel aggrieved by the order. Accordingly, appeal was filed before the Customs, Excise and Service Tax Appellate Tribunal (CESTAT) by the Revenue which was rejected vide judgment dated May 1, 2015. Further appeal to the High Court preferred by the assessee has met the same fate as the said appeal has been dismissed by the High Court of Karnataka vide its judgment dated June 29, 2016 [2016 (44) S.T.R. 227 (Kar.)], which is the subject matter of the present appeal.

4. As mentioned above, the assessee is involved in packing and clearing of cement. It is supposed to pay the Service Tax on the aforesaid services. At the same time, it is entitled to avail the benefit of Cenvat Credit in respect of any input Service Tax paid. In the instant case, input Service Tax was also paid on the outward transportation of the goods from factory to the customer's premises of which the assessee claimed the credit. The question is as to whether it can be treated as 'input service'.

5. 'Input service' is defined in Rule 2(l) of the Rules, 2004 which reads as under:

"2(l) "input service" means any service :-

(i) Used by a provider of taxable service for providing an output services; or

(ii) Used by the manufacturer, whether directly or indirectly, in or in relation to the manufacture of final products and clearance of final products upto the place of removal and includes services used in relation to setting up, modernization, renovation or repairs of a factory, premises of provider of output service or an office relating to such factory or premises, advertisement or sales promotion, market research, storage upto the place of removal, procurement of inputs, activities relating to business, such as accounting, auditing, financing recruitment and quality control, coaching and training, computer networking, credit rating, share registry, and security, inward transportation of inputs or capital goods and outward transportation upto the place of removal;"

6. It is an admitted position that the instant case does not fall in sub-clause (i) and the issue is to be decided on the application of sub-clause (ii). Reading of

the aforesaid provision makes it clear that those services are included which are used by the manufacturer, whether directly or indirectly, in or in relation to the manufacture of final products and clearance of final products 'upto the place of removal'.

7. It may be relevant to point out here that the original definition of 'input service' contained in Rule 2(l) of the Rules, 2004 used the expression 'from the place of removal'. As per the said definition, service used by the manufacturer of clearance of final products 'from the place of removal' to the warehouse or customer's place etc., was exigible for Cenvat Credit. This stands finally decided in Civil Appeal No. 11710 of 2016 (Commissioner of Central Excise Belgaum v. M/s. Vasavadatta Cements Ltd.) vide judgment dated January 17, 2018. However, vide amendment carried out in the aforesaid Rules in the year 2008, which became effective from March 1, 2008, the word 'from' is replaced by the word 'upto'. Thus, it is only 'upto the place of removal' that service is treated as input service. This amendment has changed the entire scenario. The benefit which was admissible even beyond the place of removal now gets terminated at the place of removal and doors to the Cenvat credit of input tax paid gets closed at that place. This credit cannot travel therefrom. It becomes clear from the bare reading of this amended Rule, which applies to the period in question that the Goods Transport Agency service used for the purpose of outward transportation of goods, i.e. from the factory to customer's premises, is not covered within the ambit of Rule 2(l)(i) of Rules, 2004. Whereas the word 'from' is the indicator of starting point, the expression 'upto' signifies the terminating point, putting an end to the transport journey. We, therefore, find that the Adjudicating Authority was right in interpreting Rule 2(l) in the following manner:

"... The input service has been defined to mean any service used by the manufacturer whether directly or indirectly and also includes, interalia, services used in relation to inward transportation of inputs or export goods and outward transportation upto the place of removal. The two clauses in the definition of 'input services' take care to circumscribe input credit by stating that service used in relation to the clearance from the place of removal and service used for outward transportation upto the place of removal are to be treated as input service. The first clause does not mention transport service in particular. The second clause restricts transport service credit upto the place of removal. When these two clauses are read together, it becomes clear that transport services credit cannot go beyond transport upto the place of removal. The two clauses, the one dealing with general provision and other dealing with a specific item, are not to be read disjunctively so as to bring about conflict to defeat the laws' scheme. The purpose of interpretation is to find harmony and reconciliation among the various provisions.

15. Credit availability is in regard to 'inputs'. The credit covers duty paid on input materials as well as tax paid on services, used in or in relation to the manufacture of the 'final product'. The final products, manufactured by the assessee in their factory premises and once the final products are fully manufactured and cleared from the factory premises, the question of utilization of service does not arise as such services cannot be considered as used in relation to the manufacture of the final product. Therefore, extending the credit beyond the point of removal of the final product on payment of duty would be contrary to the scheme of Cenvat Credit Rules. The main clause in the definition states that the service in regard to which credit of tax is sought, should be used in or in relation to clearance of the final products from the place of removal. The definition of input services should be read as a whole and should not be fragmented in order to avail ineligible credit. Once the clearances have taken place, the question of granting input service stage credit does not arise. Transportation is an entirely different activity from manufacture and this position remains settled by the judgment of Honorable Supreme Court in the cases of Bombay Tyre International - 1983 (14) E.L.T. 1896 (S.C.), Indian Oxygen Ltd. - 1988 (36) E.L.T. 723 (S.C.) and

Baroda Electric Meters - 1997 (94) E.L.T. 13 (S.C.). The post removal transport of manufactured goods is not an input for the manufacturer. Similarly, in the case of M/s. Ultratech Cements Ltd. v. CCE, Bhatnagar - 2007 (6) S.T.R. 364 (Tribunal), it was held that after the final products are cleared from the place of removal, there will be no scope of subsequent use of service to be treated as input. The above observations and views explain the scope of relevant provisions clearly, correctly and in accordance with the legal provisions."

8. The aforesaid order of the Adjudicating Authority was upset by the Commissioner (Appeals) principally on the ground that the Board in its Circular dated August 23, 2007 had clarified the definition of 'place of removal' and the three conditions contained therein stood satisfied insofar as the case of the respondent is concerned, i.e. (i) regarding ownership of the goods till the delivery of the goods at the purchaser's door step; (ii) seller bearing the risk of or loss or damage to the goods during transit to the destination and; (iii) freight charges to be integral part of the price of the goods. This approach of the Commissioner (Appeals) has been approved by the CESTAT as well as by the High Court. This was the main argument advanced by the learned counsel for the respondent supporting the judgment of the High Court.

9. We are afraid that the aforesaid approach of the Courts below is clearly untenable for the following reasons:

10. In the first instance, it needs to be kept in mind that Board's Circular dated August 23, 2007 was issued in clarification of the definition of 'input service' as existed on that date i.e. it related to unamended definition. Relevant portion of the said circular is as under:

"ISSUE : Up to what stage a manufacturer/consignor can take credit on the service tax paid on goods transport by road?

COMMENTS: This issue has been examined in great detail by the CESTAT in the case of M/s. Gujarat Ambuja Cements Ltd. vs. CCE, Ludhiana [2007 (6) S.T.R. 249 (Tri-D)]. In this case, CESTAT has made the following observations :-

"the post sale transport of manufactured goods is not an input for the manufacturer/consignor. The two clauses in the definition of 'input services' take care to circumscribe input credit by stating that service used in relation to the clearance from the place of removal and service used for outward transportation upto the place of removal are to be treated as input service. The first clause does not mention transport service in particular. The second clause restricts transport service credit upto the place of removal. When these two clauses are read together, it becomes clear that transport service credit cannot go beyond transport upto the place of removal. The two clauses, the one dealing with general provision and other dealing with a specific item, are not to be read disjunctively so as to bring about conflict to defeat the laws' scheme. The purpose of interpretation is to find harmony and reconciliation among the various provisions".

Similarly, in the case of M/s. Ultratech Cements Ltd v. CCE Bhavnagar - 2007-TOIL-429-CESTAT-AHM = 2007 (6) S.T.R. 364 (Tribunal), it was held that after the final products are cleared from the place of removal, there will be no scope of subsequent use of service to be treated as input. The above observations and views explain the scope of the relevant provisions clearly, correctly and in accordance with the legal provisions. In conclusion, a manufacturer/consignor can take credit on the Service Tax paid on outward transport of goods up to the place of removal and not beyond that.

8.2 In this connection, the phrase 'place of removal' needs determination taking into account the facts of an individual case and the applicable provisions. The phrase 'place of removal' has not been defined in CENVAT Credit Rules. In terms of sub-rule (t) of Rule 2 of the said rules, if any words or expressions are used in the CENVAT Credit Rules, 2004 and are not defined therein but are defined in the Central Excise Act, 1944 or the Finance Act, 1994, they shall have the same meaning for the CENVAT Credit Rules as assigned to them in those Acts. The phrase 'place of removal' is defined under Section 4 of the Central Excise Act, 1944. It states that, -

"place of removal" means -

- (i) a factory or any other place or premises of production or manufacture of the excisable goods;
- (ii) a warehouse or any other place or premises wherein the excisable goods have been permitted to be stored without payment of duty;
- (iii) a depot, premises of a consignment agent or any other place or premises from where the excisable goods are to be sold after their clearance from the factory;

from where such goods are removed."

It is, therefore, clear that for a manufacturer/consignor, the eligibility to avail credit of the Service Tax paid on the transportation during removal of excisable goods would depend upon the place of removal as per the definition. In case of a factory gate sale, sale from a non-duty paid warehouse, or from a duty paid depot (from where the excisable goods are sold, after their clearance from the factory), the determination of the 'place of removal' does not pose much problem. However, there may be situations where the manufacturer /consignor may claim that the sale has taken place at the destination point because in terms of the sale contract/agreement (i) the ownership of goods and the property in the goods remained with the seller of the goods till the delivery of the goods in acceptable condition to the purchaser at his door step; (ii) the seller bore the risk of loss of or damage to the goods during transit to the destination; and (iii) the freight charges were an integral part of the price of goods. In such cases, the credit of the Service Tax paid on the transportation up to such place of sale would be admissible if it can be established by the claimant of such credit that the sale and the transfer of property in goods (in terms of the definition as under Section 2 of the Central Excise Act, 1944 as also in terms of the provisions under the Sale of Goods Act, 1930) occurred at the said place."

11. As can be seen from the reading of the aforesaid portion of the circular, the issue was examined after keeping in mind judgments of CESTAT in Gujarat Ambuja Cement Ltd., 2007 (6) S.T.R. 249 (Tribunal) and M/s. Ultratech Cement Ltd., 2007 (6) S.T.R. 364 (Tri.- Ahd.). Those judgments, obviously, dealt with unamended Rule 2(I) of Rules, 2004. The three conditions which were mentioned explaining the 'place of removal' as defined under Section 4 of the Act, there is no quarrel upto this stage. However, the important aspect of the matter is that Cenvat Credit is permissible in respect of 'input service' and the Circular relates to the unamended regime. Therefore, it cannot be applied after amendment in the definition of 'input service' which brought about a total change. Now, the definition of 'place of removal' and the conditions which are to be satisfied have to be in the context of 'upto' the place of removal. It is this amendment which has made the entire difference. That aspect is not dealt with in the said Board's circular, nor it could be.

12. Secondly, if such a circular is made applicable even in respect of post amendment cases, it would be violative of Rule 2(I) of Rules, 2004 and such a situation cannot be countenanced.

13. The upshot of the aforesaid discussion would be to hold that Cenvat Credit on goods transport agency service availed for transport of goods from place of removal to buyer's premises was not admissible to the respondent. Accordingly, this appeal is allowed, judgment of the High Court is set aside and the Order-in-Original dated August 22, 2011 of the Assessing Officer is restored."

6. I find that the learned adjudicating authority must be given an opportunity to examine the present case in the light of this judgment and also all the documents relied upon by the appellant to assert that they are entitled to Cenvat credit which has been denied to them as the purchase orders clearly indicate that sale was on FOR buyer's premises basis and decide the entitlement of Cenvat credit. Needless to say that unless the facts are different and distinguishable, "the law declared by the Supreme Court shall be binding on all courts within the territory of India (Art.141 of the Constitution)." In view of the above, without passing any remarks on the merits of the case, the impugned order is set aside and the matter is remanded to the adjudicating authority to pass a fresh order after considering this judgment and following principles of natural justice.

7. The appeal is allowed by way of remand.

(Pronounced in the open court on 14.11.2019)

**(P.VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**